

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 305**  
IB-144(ND)/2024

**IN THE MATTER OF:**

M/s Bajrang Fire Protection

**.....APPLICANT/PETITIONER**

**Vs**

M/s GRJ Distributors & Developers Private Limited

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sagar Chawla, Advocate

For the Respondent : Ms. Nishtha Grover, Mr. Monish Surendron, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Learned Counsel appears for the Applicant. Learned Counsel appearing for the Respondent seeks time to file reply affidavit. One week time granted. The Applicant shall also take steps to bring on record a copy of the ROD issued by the NeSL within three days.

List the matter on **30.04.2024** for arguments.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**